

F. No. SS-T008/1/2022-Standard-FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under Food Safety and Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi- 110002

Dated, the 25th September, 2023

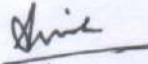
Subject: Direction under Section 16(5) of Food Safety and Standards Act, 2006 regarding re-operationalization of the Standards of Crude Solvent Extracted Corn (Maize) Oil - reg.

In exercise of the power conferred under Section 92 of the Food Safety and Standards Act, 2006, FSSAI had framed the Draft Food Safety and Standards (Food Product Standards and Food Additives) Amendment Regulations with respect to the Standard of Crude Solvent Extracted Corn (Maize) Oil and the same were draft notified in the Gazette of India on 25.05.2022.

2. The draft standards were operationalized *vide* direction dated 20.06.2022 and later re-operationalised with effect from 20.12.2022 *vide* direction dated 24.04.2023. The provisions in the draft amendment regulations are in the process of final notification which is likely to take further more time for finalization & publication in the Gazette of India. Meanwhile, to allow the FBOs to import the crude corn (maize) oil, it has been decided to re-operationalize the provisions for Crude Solvent Extracted Corn (Maize) Oil as specified in the direction (no. SS-T008/1/2022-Standard-FSSAI) dated 24.04.2023, with effect from 20.06.2023 for a period of 6 months or until final notification of ibid draft regulations whichever is earlier.

3. This issues with the approval of the Competent Authority in exercise of the powers vested under Section 18(2)(d) read with Section 16(5) of Food Safety and Standards Act, 2006.

Encl: Copy of directions dated 24.04.2023 & 20.06.2022


(Dr. Amit Sharma)
Director
Regulation and S&S Division
FSSAI, New Delhi

To:

1. ED(CS)-with a request to communicate to Food Safety Commissioners of all States/UTs and all Regional Directors, FSSAI
2. Director (TICD)-with a request to communicate to all Authorized Officers

Copy to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI
3. Head (S&S)
4. Advisor (QA)
5. CITO, FSSAI-with a request to upload the direction on the FSSAI website

F. No. SS-T008/1/2022-Standard-FSSAI
Food Safety and Standards Authority of India
(A Statutory Authority established under Food Safety and Standards Act, 2006)
FDA Bhawan, Kotla Road, New Delhi- 110002

Dated, the 24th April, 2023

Subject: Re-operationalization of the Standards of Crude Corn (Maize) Oil- Direction under Section 16(5) of Food Safety and Standards Act, 2006-reg.


In exercise of the powers conferred under Section 92 of the Food Safety and Standards Act, 2006, FSSAI has notified the draft FSS (Food Product Standards and Food Additives) Amendment Regulations, 2022 relating to the standards of Crude Corn (maize) Oil.

2. The above-mentioned draft amendment regulation is already notified on the FSSAI website on 31.05.2022 for public comments. Meanwhile, to allow the FBOs to import the crude corn (maize) oil, it has been decided to re-operationalize the following provision of the above-mentioned proposed draft amendment with effect from 20.12.2022.

(e) in sub-regulation 2.2.9 relating to 'Solvent Extracted Crude Vegetable Oils (not for direct human consumption)', after the entry 'Olive Pomace Oil' the following shall be inserted, namely:-

Solvent Extracted Crude Oils	Moisture and insoluble impurities (% by mass Max)	Refractive index at 40°C	Saponification value	Iodine Value (Wij's)	Acid Value Max.	Unsaponifiable matter (% by mass Max.)	Flashpoint Penskey Martens (closed cup method) °C Min.
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Corn (Maize) Oil	0.25	1.4637-1.4675	187-195	103-128	8.0	2.5	100

3. This issues with the approval of the Competent Authority in the exercise of the powers vested under Section 18(2)(d) read with 16(5) of the Food Safety and Standards Act, 2006.


(Dr. Amit Sharma)
Director

To:

1. ED(CS)-with a request to communicate to Food Safety Commissioners of all States/UTs
2. Advisor (QA)
3. Director (Import)-with a request to communicate to all Authorized Officers
4. All Regional Directors, FSSAI
5. CITO, FSSAI-with a request to upload this clarification on the FSSAI website

Copy to:

1. PPS to Chairperson, FSSAI
2. PS to CEO, FSSAI

SS-T008/1/2022-Standard-FSSAI
भारतीय खाद्य सुरक्षा एवं मानक प्राधिकरण
(खाद्य सुरक्षा और मानक अधिनियम, 2006 के तहत स्थापित एक वैधानिक प्राधिकरण)
(विज्ञान एवं मानक विभाग)
एफडीए भवन, कोटला रोड, नई दिल्ली- 110002.

Date: 20th June 2022

Subject: Operationalization of the Standards of Crude Corn (Maize) Oil- Direction under Section 16(5) of Food Safety and Standards Act, 2006-reg.

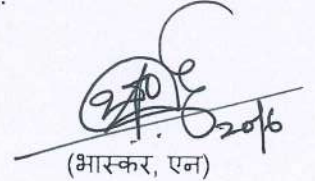
In exercise of the power conferred under Section 92 of the Food Safety and Standards Act, 2006, FSSAI has notified the draft FSS (Food Product Standards and Food Additives) Amendment Regulations, 2022 relating to the standards of Crude Corn (maize) Oil.

2. The above-mentioned draft amendment regulation is already notified on the FSSAI website on 31.05.2022 for public comments. Meanwhile, to allow the FBOs to import the crude corn oil, it has been decided to operationalize the following provision of the above-mentioned proposed draft amendment with immediate effect:

(e) after sub-regulation 2.2.8 relating to 'PEROXIDE VALUE OF OILS AND FATS', the following sub-regulation shall be inserted, namely. – 2.2.9. CRUDE SOLVENT EXTRACTED CORN (MAIZE) OIL

Solvent Extracted Crude Oils (1)	Moisture and insoluble impurities (% by wt. Max) (2)	Refractive index at 40°C (3)	Saponification value (4)	Iodine Value (Wij's) (5)	Acid Value (Max.) (6)	Unsaponifiable matter(% by wt. Max.) (7)	Flashpoint Penskey Martens (closed)°C Min. (8)
Corn (Maize) Oil	0.25	1.4637-1.4675	187-195	103- 128	8.0	2.5	100

3. This issues with the approval of the competent authority in the exercise of the power vested under Section 18(2)(d) read with 16(5) of the Food Safety and Standards Act, 2006.


(भास्कर, एन)

(सलाहकार, विज्ञान एवं मानक)

To:

1. ED(CS)-with a request to communicate to Food Safety Commissioners of all States/UTs
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3. Director (TICD)-with a request to communicate to all Authorized Officers
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